

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT SITTING AT NAGPUR  
BOMBAY BENCH, 'GULESTAN', BUILDING NO.6  
PREScot ROAD, BOMBAY-1

OA NO. 197/92

A.S. Bhagat ..Applicant

V/s.

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M S Deshpande, V.C.  
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Applicant  
in person

Mr. M G Bhagade  
Counsel for the  
Respondents.

ORAL JUDGMENT:

(PER: M S Deshpande, Vice Chairman)

DATED: 15.3.93

Heard the applicant in person, and Mr. Bhagade,  
Counsel for the respondents. In view of the decision of  
the Supreme Court dated 6.1.93 in S.L.P. No.13800-03/92  
which set aside a view taken by this Tribunal, no relief  
can be granted to the applicant.

Application is disposed of summarily.

( M Y Priolkar )  
Member(A)

( M S Deshpande )  
Vice Chairman

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